

steps to ensure that all schools adhere to these guidelines. Section 31 & 32 of the RTE Act provides for monitoring of the rights of the child by the National Commission for Protection of Child Rights (NCPCR). State Governments have set up State Commission for Protection of Child Rights/Right to Education Protection Authority (REPA) for the purpose.

Setting up of institutes of architectural design

2131. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has planned to set up institutes of architectural design across the country; and

(b) if so, the details thereof and the follow up action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) and (b) No Sir. There is no proposal, at present, to set up institutes of architectural design across the country.

Cancellation of deemed university status

2132. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has taken a decision to cancel the deemed university status given to some private institutions as their intake of students was far less than the guidelines provided by Government;

(b) if so, the details thereof;

(c) the number of deemed universities being affected and got cancelled along with their status; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) to (d) No, Sir. Pursuant to the general perception about dilution of academic standards in certain institutions deemed to be universities, Government constituted a Committee of eminent academic experts to review the functioning of institutions deemed to be universities

and the desirability of their continuance as such. The Review Committee, on the basis of their evaluation and assessment, reported that while some institutions deemed to be universities met the required benchmarks, some others would need some time to do so and yet, some others, numbering 44, owing to deficiencies, did not deserve to continue as institutions deemed to be universities. The Government has, in principle, accepted the report of the Review Committee. However, the issue regarding implementation of the recommendations contained in the aforesaid report is currently sub judice in the Supreme Court of India in the matter of Viplov Sharma Vs Union of India and Others [WP (C) 142 of 2006]. The Hon'ble Supreme Court has directed the Government to maintain status quo with regard to these 44 institutions deemed to be universities.

Disruption of local trains in Mumbai due to poor maintenance

2133. SHRI HUSAIN DALWAI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there have been instances of disruption of local train services in Mumbai due to poor maintenance resulting in technical snags;
- (b) if so, the details of such instances during the last two years;
- (c) the steps taken to streamline the maintenance work;
- (d) whether any accountability has been fixed in this regard; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.J. SURYA PRAKASH REDDY): (a) There has been no instance of complete disruption of local train services due to poor maintenance resulting in technical snags. However, there have been occasional instances of detention of local trains due to material failures and technical snags for which remedial measures have been taken from time to time.

(b) Does not arise.

(c) Railways have taken various steps to improve the reliability of Signalling and Electrical system which include Dual detection system to improve reliability minimizing the effect of external interference like rain, flood, theft/vandalism, tress passing, provision of data loggers for centralized monitoring of Signalling system,